

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

**Petition No. 27/2006
Alongwith I.A.No. 38/2006**

In the matter of

To restrain PTC from carrying on purchase of electricity from GRIDCO or any other electricity trader.

And in the matter of

Gajendra Haldea	...	Petitioner
Vs		
PTC India Ltd.	Respondent

Following were present:

1. Shri Rajiv Yadav, Advocate
2. Ms. Sudipta Ghosh, Advocate, PTC
3. Shri Shailendra Kumar Singh, Advocate, PTC
4. Shri N. Ganapathi , Advocate, PTC

**ORDER
(DATE OF HEARING: 23.5.2006)**

The application has been made by Shri Gajendra Haldea to restrain PTC from carrying on purchase of electricity from GRIDCO or any other electricity trader and cancel or in alternate suspend PTC's licence for inter-state trading in electricity on account of wilful contravention of the trading regulations notified by the Commission.

2. Vide letter dated 13.5.2006, Shri Haldea has authorized Shri Rajeev Yadav, Advocate to appear on his behalf as Shri Haldea was stated to be out of station. Shri Yadav, Advocate appearing for the petitioner has not

filed a vakalatnama. He was not able to argue on admission of the petition and, therefore, requested for a short adjournment.

3. May be renotified for hearing on admission on 8.6.2006, when the question of exemption from payment of filing fee will be also be considered.

4. The petitioner was asked to serve the copy of the petition and I.A. to respondent immediately. Shri Shailendra Kumar Singh, Advocate appearing for the respondent pointed out that the copy of the petition had not been served on the respondent. Therefore, petitioner is directed to serve the copy of the petition on the respondent immediately.

Sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi, dated the 23rd May 2006